

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

112. IA/1630/2024 IA/1631/2024 C.P. (IB)/461(MB)2021

**IN THE MATTER OF**

Meena Sakariya

... Petitioner

Vs

HReck Engineers Private Limited

... Respondent

U/s 9 of the Insolvency and Bankruptcy Code, 2016

**Order Delivered on 18.04.2024**

CORAM:

MS. REETA KOHLI,  
MEMBER (J)

MS. ANU JAGMOHAN SINGH,  
MEMBER (T)

**Appearance through VC/Physical/Hybrid Mode:**

For the Applicant: Adv. Parthvi Ahuja (VC)

For the Respondent:

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**ORDER**

**IA 1630 of 2024**- The prayer in the IA is for exclusion of 33 days from the CIRP of the Corporate Debtor. In view of the submissions made, the present IA is **allowed** and **disposed of**.

**IA 1631 of 2024**- This is an Application filed seeking to place on record the Report of Reconstitution of the Committee of Creditor. The Report is taken on record. Accordingly, the IA is **allowed** and **disposed of**.

Sd/-  
ANU JAGMOHAN SINGH  
Member(Technical)

Sd/-  
REETA KOHLI  
Member(Judicial)

/Ziyaul/